Written Answers 206

Allocation of kerosene is made by giving a suitable growth rate over the allocation in the corresponding period in the previous vear. The increase in allocation of kerosene depends on release of foreign exchange for import of kerosene.

No regular monthly allocation of imported edible oil to States/UTs has been made after March, 1991, due to lack of imports.

Expansion-Cum-Modernisation of N. O. C. I. L.

5625, SHRI MOHAN RAWLE: Will the PRIME MINISTER be pleased to state:

- (a) whether the expansion-cummodernisation scheme of National Organic Chemicals Industries Ltd. (NOCIL) at Thane-Belapur Complex in Maharashtra has been sanctioned:
- (b) if so, the details thereof and when the work on the project is to be started;
- (c) the details of various conditions to be fulfilled by the NOCIL before starting the work on the project;
- (d) whether the Arvind Mafatlal Group has been permitted to increase the capacity of ethylene from 63,000 tonnes per annum to 3,00,000 tonnes per annum and propylene from 37,000 tpa to 1,40,000 tpa; and
- (e) if so, the conditions laid down therefor before the work on the expansion project is started?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIL-IZERS (DR. CHINTA MOHAN): (a) to (e). Under its expansion cum modernisation scheme, NOCIL, a company of Arvind Mafatlal Group has been granted a letter of intent on 16.11.89 for expansion of, capacity

of its Naphtha Cracker Complex at Thane Belapur Road in Maharashtra from its present level of 63,000 TPA to 3,00,000 TPA of Othylene and 37,000 TPA to 1,40,000 TPA of propylene.

Apart from the standard conditions, the following specific conditions have inter alia been incorporated in the letter of intent:-

- (i) The company shall obtain a confirmation from the State Director of Industries to the effect that the site of the project has been approved from the environmental angle by the competent State Authority.
- The company shall not (ii) approach the financial institutions for capital requirements but there could be no objection to raising funds from the capital market subject to necessary approvals.
- (iii) The company will finance its foreign exchange requirements for import fo capital goods, import of know-how, servicing of foreign equity, foreign loan and import of feed stock, if any, through foreign exchange obtained by way of foreign equity participation NRI equity on non-repatriable basis, commercial borrowings as may be permitted by Govt. according to financing plan that may be permitted by Govt. according to financing plan that may be approved, for which

debt servicing liability and any other foreign exchange costs should be met by export earnings of the promoters. No free foreign exchange would be made available to the company for such purposes (Feed Stock import of Naptha on incremental basis for NOCIL and bevond what is available indigenously from vizag will have to be covered, similarly through their own foreign exchange earnings).

The company will obtain (iv) environmental and pollution clearance from the Ministry of Environment and Forests, Govt. of India and no construction activity relating to the proposed expansion shall be undertaken by the company until environmental clearance as well as clearance for any related activities of the proposed expansion are approved by the Ministry of Environment and Forests, Govt. of India.

[Translation]

Weekly, Fortnightly and Daily Newspaper Published from Uttar Pradesh

5626. DR. LAL BAHADUR RAWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of weekly, fortnightly and daily newspapers being published from Uttar Pradesh;
- (b) the names of those weekly, fortnightly and daily newspapers which have a wide circulation; and
- (c) the names of the places from where these are published?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROAD-CASTING (KUMARI GIRIJA VYAS): (a) According to the live register maintained by Registrar of Newspapers for India, 407 dailies, 1847 weeklies and 467 fortnightlies are published from Uttar Pradesh as on 31.12.1989.

(b) and (c). Details are given in the statement attached.